

\$~Special DB-Item 1

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 482/2021, CRL.M.A. 1355/2022 and CRL.M.A. 1356/2022**

SAMEER THROUGH HIS PAROKAR FAIZAN ANWAR

..... Petitioner

Through: Mr. Sharad Malhotra and Mr.
Harshit Chopra, Advocates.

Versus

THE STATE OF NCT OF DELHI & ORS. Respondent

Through: Mr. Sanjay Lao, Standing Counsel
(Criminal) along with Mr.
Karanjeet Rai Sharma, Advocate
for the State.
Mr. Sandeep Goel, Director
General (Prisons) *via* video-
conferencing.

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

% **04.03.2022**

Pursuant to our order dated 21.01.2022, Mr. Sandeep Goel, the Director General (Prisons), Delhi has joined this hearing *via* video conferencing.

Mr. Sanjay Lao, learned Standing Counsel (Criminal) appearing on behalf of the State, submits that the Director General (Prisons) has been apprised that this Court is exploring alternate, updated and state-of-the-art

means and protocols for disciplining prisoners, in order to address the issue of prison violence that has come-up for consideration in the present matter.

To take the matter forward, this court would want an in-person interaction with the Director General (Prisons) on the subject.

Accordingly, the Director General (Prisons) is requested to remain present physically in Court on 25.03.2022.

The other pending issue of what amounts to ‘excessive force’ for disciplining errant prisoners flagged by this Court in the present proceedings, would also be taken up subsequently.

If possible, the Director General (Prisons) is requested to bring a brief note of suggestions with regard to the above matters on the next date.

List on 25.03.2022.

SIDDHARTH MRIDUL, J.

ANUP JAIRAM BHAMBHANI, J.

MARCH 04, 2022/rs